NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P. No. 241/(MAH)/2017 M.A. No. 612/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.01.2018

NAME OF THE PARTIES: Ankit Vijaykumar Khandelwal V/s Vijay Auto Industries Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act 1956 and 241-242 of the Companies Act, 2013.

S. No.

NAME

DESIGNATION

SIGNATURE

Adv. Hasmuth Roveria for Respondent No. 2,3,486.

Coursel Nimay Dave Adv. for factura Dera Adv. Aachna Derai ilb Petitioner Divya Shah Associales

ORDER

MA 612/2017 in CP 241/241-242/NCLT/MB/MAH/2017

In view of the consensus arrived at between the parties for mediation, at request of the parties, Mr. Jayesh Kapani is hereby appointed as Mediator to facilitate both the parties to arrive at consensus in respect to all the issues (including GST issue) between the parties and also to file the mediation report within 30 days hereof. As to remuneration is concerned, both the parties are hereby directed to pay equally as agreeable to the Mediator.

List this matter on 15.2.2018.

Sd/-

V. NALLASENAPATHY

Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR

Member (Judicial)